

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**M.A.No.172/2020 in & O.A.No.284/2020**

**Dated Friday, the 6<sup>th</sup> day of March, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. K. Adiseshulu

S/o. K. Lingappah

2. K. Sathish Babu

S/o K. Adiseshulu

Plot No. 1, Ganapathi Road Extension

Vasantham Nagar

Avadi, Chennai – 600 071.

... Applicants

**By Advocate M/s S. Sathyaraj**

Vs

1. The Chairman

Railway Board

Federation of Railway Officer's Association Office

256-A, Rail Bhavan, Raisina Road

New Delhi – 110 001.

2. Union of India

Represented by the General Manager

South Central Railway

Rail Nilayam

Secunderabad – 500 003.

3. The Senior Divisional Personnel Officer

Personnel Branch, Guntakal Division

South Central Railway

Guntakal, Anantapur District – 515 801.

4. The Divisional Personnel Officer (Co-ord)

Office of the Divisional Office

South Central Railway

Personnel Branch

Guntakal, Anantapur District – 515 801.

... Respondents

By Advocate Mr. P. Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. MA No.172/2020 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To issue directions to the respondents to consider the applicant's representation dated 16.09.2019 for appointment of the 2<sup>nd</sup> applicant in a suitable Ward category post based on his eligibility within a limited time frame as deemed fit by this Tribunal and grant such further or other orders as this Tribunal may deem fit and proper under the circumstances arising out of the case and thus render justice.”

3. The first applicant joined service on 21.06.1982 in the South Central Railway and worked as Loco Pilot (PASS) till the date of retirement on 30.04.2018. He made application under the LARSGESS for appointment to his ward but the same was rejected vide communication dated 29.10.2015 stating that the 1<sup>st</sup> applicant has crossed the age of 57 years. The grievance of the applicant is that the ward of one K.Syed Iqbal whose case has also been rejected on the same ground, vide proceedings dated 29.10.2015 has been appointed on 05.10.2016. Hence the applicants made representation dated 16.09.2019 to the competent authority which evoked no response. Hence this OA.

4. When the matter came up for hearing, learned counsel for the applicants would submit that the applicants have filed a representation dated 16.09.2019 before the competent authority regarding their grievance which is still pending and no order is passed till now. They will be satisfied if the said representation is disposed of within a stipulated time frame.

5. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicants on merits.

6. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**“The competent authority is directed to consider the applicants' representation dated 16.09.2019 in the light of relevant rules and regulations and scheme and pass a reasoned and speaking order, within a period of four months from the date of receipt of a copy of this order.”**

**(T.JACOB)  
MEMBER (A)**

**06.03.2020**

**(P.MADHAVAN)  
MEMBER (J)**

M.T.